

[Shrimati Jahanara Jaipal Singh]

mates and Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 under Capital of the Indian Airlines Corporation.

[Placed in Library. See No. LT-1350/67.]

STATEMENT REGARDING IDIKKI HYDRO-ELECTRIC PROJECT

The Minister of Irrigation and Power (Dr. K. L. Rao): Sir, I beg to lay on the Table—

A statement regarding Idikki Hydro-Electric Project in Kerala. [Placed in Library. See No. LT-1351/67].

ANNUAL REPORT OF INDIAN CENTRAL OILSEEDS COMMITTEE FOR THE YEAR 1965-66, ETC.

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): Sir, I beg to lay on the Table—

(1) A copy of the Annual Report of the Indian Central Oilseeds Committee for the year 1965-66. [Placed in Library. See No. LT-1352/67.]

(2) A copy of the Annual Report of the Indian Lac Cess Committee for the year 1965-66. [Placed in Library. See No. LT-1353/67.]

(3) A copy of the Report of the Indian Central Tobacco Committee for the period 1st April, 1965 to 30th September, 1965. [Placed in Library. See No. LT-1354/67.]

(4) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(a) The Andhra Pradesh Rice and Paddy (Restriction of

Movement) Second Amendment Order, 1967, published in Notification No. G.S.R. 1166 in Gazette of India dated the 25th July, 1967.

(ii) G.S.R. 1167 published in Gazette of India dated the 26th July, 1967.

[Placed in Library. See No. LT-1355/67.]

NOTIFICATIONS UNDER MOTOR VEHICLES ACT, 1939

The Deputy Minister in the Ministry of Transport and Shipping (Shri Bhakt Darshan): Sir, I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(i) The Delhi Motor Vehicles (Second Amendment) Rules, 1967 published in Notification No. F. 3(39)/66-67-Transport in Delhi Gazette dated the 1st June, 1967.

(ii) The Delhi Motor Vehicles Rules (Fourth Amendment) Rules, 1967, published in Notification No. F. 3(10)/65-66-Transport in Delhi Gazette dated the 22nd June, 1967.

(2) Two statements showing reasons for delay in laying the above Notifications.

[Placed in Library, See No. LT-1356/67.]

13.32 hrs.

BUSINESS ADVISORY COMMITTEE SEVENTH REPORT

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, I beg to present

the Seventh Report of the Business Advisory Committee.

Shri M. R. Masani (Rajkot): Sir, would you permit me to say a word on the Business Advisory Committee's Report which the hon. Minister has presented? I am sorry to learn that it has not been decided to drop for the time being the Unlawful Activities (Prevention) Bill. May I appeal to the hon. Minister and the Government to recognise that this is a highly controversial measure. It is coming at the fag end of the session. Many things of more urgent importance to the country which could be usefully discussed are getting left out for lack of time. I do appeal to the Government even now not to press this controversial measure. Let there be further thought on it and let a little time be released for other things. I hope, by the afternoon they will reconsider the matter.

Shri S. M. Banerjee (Kanpur): I fully support Shri Masani. This Bill, the Unlawful Activities (Prevention) Bill is a most controversial Bill and this should be postponed to the next session. This Bill should be dropped and in its place we should have a discussion on the R. K. Hazari Report. Everybody wants that this Bill should be dropped.

श्री अटल बिहारी वाजपेयी (बलरामपुर): काल की स्थिति है भारत सरकार के पास सुरक्षा में उनका समर्थन करता हूँ। अभी देश के सफ़्त काल की स्थिति है। भारत सरकार के पास सुरक्षा अधिनियम है। अगर कोई ऐसी परिस्थिति पैदा हो जाय जिसका सामना करना जरूरी हो तो सरकार के शास्त्रागार में काफ़ी हथियार हैं। अतः यह नया बिल इस सेशन में लाने की जरूरत नहीं है।

Shri Surendranath Dwivedy (Kendrapara): We all associate ourselves with this demand.

Shri S. A. Dange (Bombay Central South): Sir, we associate ourselves

with this request because the formulations in this Bill are so wide that no lawful activity will be left in this country if it is passed now.

Mr. Speaker: Shri Masani to present the Fourth Report of the Public Accounts Committee.

Shri S. M. Banerjee: What is the reply of the Government?

Shri Surendranath Dwivedy: Appeal is made all right but what is the reply of Government?

Mr. Speaker: Let us see. They will perhaps consider it.

Dr. Ram Subhag Singh: It is not possible now to accede to it.

Mr. Speaker: He says that it is not possible now.

Shri Nath Pai (Rajapur): Who said it?

Dr. Ram Subhag Singh: I said it.

Mr. Speaker: The Minister said it. Unlawful activity is not of the Speaker!

12.34 hrs.

PUBLIC ACCOUNTS COMMITTEE
FOURTH REPORT

Shri M. R. Masani (Rajkot): Sir, I beg to present the Fourth Report of the Public Accounts Committee regarding Action taken by Government on the recommendations of the Committee contained in their Sixty-Fourth Report (Third Lok Sabha) regarding Purchase of Defective Tyres.

श्री मधु लामये (मुंगेर): अध्यक्ष महोदय नं० 11 के बारे में मुझे कुछ कहना है। श्री मीनू मसानी जी ने जो पब्लिक एकाउन्ट्स कमेटी की रपट अभी मेज पर रखी है वह कोई मामली रपट नहीं है। घापके निर्देश पर पब्लिक एकाउन्ट्स कमेटी में कहा गया था कि डिफेक्टिव टायर्स के बारे में सरकार ने पब्लिक